

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

N E W D E L H I

RA No.186/90 in
O.A. No. 1692/89
T.A. No.

199

DATE OF DECISION 17 - 12 - 90

Shri Arjun Singh Petitioner

Advocate for the Petitioner(s)

Versus

Union of India & Others Respondent

Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. P.K. KARTHA, VICE CHAIRMAN(J)

The Hon'ble Mr. D.K. CHAKRAVORTY, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement? *Yes*
2. To be referred to the Reporter or not? *No*
3. Whether their Lordships wish to see the fair copy of the Judgement? *No*
4. Whether it needs to be circulated to other Benches of the Tribunal? *No*

JUDGMENT(of the Bench delivered by Hon'ble Mr. P.K. Kartha,
Vice Chairman(J))

The petitioner in this RA is the original applicant in OA 1692/89 which was disposed of by judgment dated 12.2.1990.

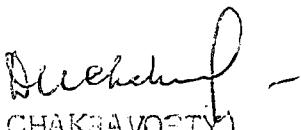
The petitioner, who is working as an Inspector in the Delhi Police, had filed OA 1692/89 praying for quashing the impugned show cause notice dated 7.12.1987 whereby it was proposed to impose the minor penalty of censure on him as also the impugned order of censure passed by the disciplinary authority on 2.5.1988 and the impugned order passed by the Appellate Authority on 24.11.1988. After hearing the petitioner in person and the learned counsel of the respondents, the Tribunal found no merit in the relief sought by the petitioner and consequently the application



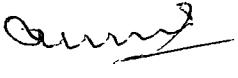
was dismissed at the admission stage itself.

2. On carefully going through the review petition, we do not see any error apparent on the face of the judgment. The petitioner has also not brought to our notice any fresh facts warranting a review of our judgment.

3. In view of the foregoing, the review petition is rejected.


(D.K. CHAKRAVORTY)

MEMBER (A)


(P.K. KARTHA)

VICE CHAIRMAN (J)